

FIR No.425/2020
Police Station :Tilak Nagar
State Vs. Inder Singh
U/s 307/34 IPC

Present : Sh. Santosh Kumar Singh, learned Additional Public
Prosecutor for State accused through video-conferencing
(CISCO Webex).
Sh. Mahesh Kumar Patel learned counsel for applicant /
accused.

This is an anticipatory bail application of the applicant / accused Inder Singh. The bail application is moved on the ground that the applicant has not caused any injury to the complainant, in fact, the complainant deliberately mentioned the name of the applicant / accused to take revenge from him. The CCTV footage shows that the applicant / accused never hit the scooty of the complainant and never caused any injury to the complainant, in fact, the CCTV footage falsify the allegation of the complainant.

Learned Additional Prosecutor Shri Santosh Kumar has opposed the bail application stating that the offences are grievous in nature and the matter is under investigation. The CCTV footage shows all the four accused assaulting the victim and that the applicant has a criminal history.

As per reply filed by the investigating officer, the nature of offence is heinous. The accused Inder Singh is also previously involved in same kind of offence. The victim Deepak is still having critical condition and undergoing treatment at Balaji Action Hospital. The doctor opined nature of injury as "Dangerous" in nature. The accused Inder Singh clearly visible in CCTV footage which is collected from the scene of crime. The accused does not have any permanent residence in Delhi.

After going through the records of the case, it is clear that the applicant is involved in heinous offence. During arguments, learned applicant's counsel had not denied that the applicant was not present on the spot. The accused is involved in three other cases out of which one is

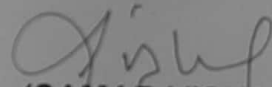
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under section 308 IPC. Other three co accused are arrested and they are in judicial custody.

Considering the nature of offence custodial interrogation of the applicant will be required by the investigating officer. Considering the gravity of offences for which accused has been charged and the fact that investigation of the present case is at initial stage, I do not find any justifiable ground for grant of bail to accused, at this stage. Hence, the bail application of accused/applicant Inder Singh stands dismissed.

Application stands disposed off accordingly.

Copy of order be given Dasti.



(SAMAR VISHAL)

Addl. Sessions Judge-08
West District, THC Delhi

25.07.2020

FIR No. 0627/20
Police Station : Punjabi Bagh
State Vs. Raju

U/s 376(2)(n)/366/366(A)/365/323/506/120B/115/34 IPC

25.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Victim in person.

Shri A.K Sharma, Ld. Counsel for accused/applicant.

This is a fresh application for grant of bail to accused Raju.

Issue notice to the IO to file reply on the next date.

Notice be also issued to the complainant/victim for the next date.

Bail application be listed on 30.07.2020.



(SAMAR VISHAL)

Addl. Sessions Judge-08
West District, THC Delhi

25.07.2020

FIR No.199/2020
Police Station : Punjabi Bagh
State Vs. Yogender
U/s 308 IPC

25.07.2020


The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated 15.07.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State accused through video-conferencing (CISCO Webex).
Learned counsel for the applicant / accused

Challan has not been received from the concerned Court.

Let the challan be summoned for the next date of hearing.

Put up for hearing of bail application on 27.07.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
25.07.2020

Bail Application no.1464
FIR No. 340/20
Police Station : Nangloi
State Vs. Himanshu @ Mannu
U/s 394/397/411/34 IPC

25.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

IO SI Amit.

Shri Deepak Kumar, Ld. Counsel for accused/applicant.

This is an application for grant of interim bail to accused Himanshu @ Mannu *inter alia*, on the ground that he is not a previous convict or habitual offender and has been falsely implicated in the present case. Further, accused is the only bread earner of his family. It is stated that sister of accused is patient of TB while his father is suffering from Hernia. It is further stated that co-accused has been granted interim bail. It is prayed that, accused may be granted interim bail.

Ld. Additional Public Prosecutor has opposed the bail application stating the allegations against the accused are serious in nature.

As per reply filed by the IO, present FIR has been lodged on the complaint of Shri Jai Prakash and on his identification all the accused persons were arrested. The robbed mobile phone of complainant was recovered from co-accused Surjeet. The case is at initial stage.

The interim bail is sought on the medical ground of father of applicant. According to the medical documents, the date of surgery was 08.07.2020 and no new date is referred to in the application or stated by the applicant's counsel.

The allegations are serious in nature.

Keeping in view the fact that the allegations against the accused are grave and the case is at initial stage, I do not deem it fit to admit accused / applicant on interim bail. Accordingly, the interim bail application of accused Himanshu @ Mannu stands dismissed.

Bail application stands disposed off accordingly.

Copy of order be given Dasti.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
West District, THC Delhi**

25.07.2020

FIR No. 476/20
Police Station : Rajouri Garden
State Vs. Vineet Tetri
U/s 323/341/379/506/34 IPC

25.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.


Present: Sh. Santosh Kumar, learned Additional Public Prosecutor
for State through video-conferencing (CISCO Webex).

None for accused/applicant.

None has appeared on behalf of accused despite repeated calls.

Be listed on 05.08.2020.

Till then, interim order to continue.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
25.07.2020

FIR No. 362/19
Police Station : Nangloi
State Vs. Mohd. Ikram @ Arif
U/s 195A/506 IPC

25.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

IO SI Sunil.

Shri Sunil Tomar, Ld. Counsel for accused/applicant.

This is an application for grant of bail to accused Ikram @ Arif.

I have gone through the application.

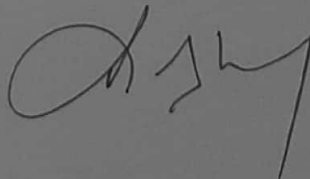
The applicant is seeking interim bail on medical ground but not even a single word has been mentioned about the same in the bail application.

During oral arguments, counsel for accused submits that accused is suffering from tuberculosis.

Reply of Investigating Officer states that accused is involved in about 19 criminal cases which includes three murder cases. This case relates to threats extended by the applicant to the complainant not to depose against the accused in a murder trial.


It is submitted by the applicant's counsel that applicant has been granted interim bail recently in three cases.

Considering the antecedents of the applicant and the severity of this case, I deem it fit to call a report from the Jail Superintendent by the next date about the medical condition of accused/ applicant mentioning as to what type of treatment is



required to accused and is given in the jail and whether his further treatment is possible in the jail during his judicial custody.

Be listed on 27.07.2020.


(SAMAR VISHAL)
Add. Sessions Judge-08
West District, THC Delhi
25.07.2020

Bail Application no.295
FIR No. 494/2018
Police Station : Tilak Nagar
State Vs. Naveen Kumar
U/s 498A/406/34 IPC

25.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Mahesh Patel, Ld. Counsel for accused/applicant.

It is submitted by Ld. Counsel for accused that matter has been settled, however all the terms and conditions of settlement could not be complied due to lock-down.

This is an application for grant of regular bail to accused/applicant Naveen Kumar. The applicant is already on interim bail.

In order to decide this application, let notice be issued to the complainant/victim for the next date.

Bail application be listed on 15.09.2020.

Till then, the interim bail already granted to accused is extended till the next date of hearing i.e. 15.09.2020.

Copy of order be sent to the Jail Superintendent.


(SAMAR VISHAL)

Addl. Sessions Judge-08
West District, THC Delhi

25.07.2020

FIR No. 454/20
Police Station : Tilak Nagar
State Vs. Arun
U/s 457/380/411/34 IPC

25.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor
for State through video-conferencing (CISCO Webex).

Shri Mahesh Patel, Ld. Counsel for accused/applicant.


For disposal of the present anticipatory bail application, assistance of Investigating Officer is required, who is not present today.

Issue notice to the IO with direction to appear in person on the next date.

Be listed on 27.07.2020.

Till then, interim order to continue.

At request, copy of order be given Dasti.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
25.07.2020

FIR No. 0122/20
Police Station : Patel Nagar
State Vs. Adi @ Raju
U/s 392/397/34 IPC

25.07.2020


The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Anil Sharma, Ld. Counsel for accused/applicant.

This is application for grant of interim bail to accused Adi @ Raju. Some more time is sought by the Investigation Officer to verify the medical documents and the status of other criminal cases against the accused.

Bail application be listed on 28.07.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
25.07.2020

FIR No. 229/20
Police Station : Patel Nagar
State Vs. Monika Kumari & Ors
U/s 498A/406/34 IPC

25.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Ganesh Chand Sharma, Ld. Counsel for accused/applicant through video-conferencing (CISCO Webex).


This is an application for grant of anticipatory bail to applicants namely Monika Kumari, Balmicky Kumar and Nibha Kumari Patel.

IO has filed reply, however, from reply clear picture of case is not emerging on record and presence of IO alongwith his case diary is required for disposal of the application under consideration.

Let notice of the bail application be issued to the IO for the next date with direction to appear in person with the case diary.

Notice be also issued to the complainant / victim for the next date.

At request of applicant's counsel, bail application be listed on 28.07.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
25.07.2020

Bail Application number 1454
FIR No.746/2019
Police Station : Nangloi
State Vs. Bhupender @ Bhopa
U/s 356/379/411 IPC

25.07.2020

The Court of undersigned is having duty today as per Circular /
Duty Roster dated 28.03.2020 in continuation of Circular / Duty
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated
15.07.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public
Prosecutor for State accused through video-conferencing
(CISCO Webex).
None for the applicant / accused

Trial Court Record has not been received.

Let Trial Court Record be requisitioned for next date of hearing.

Put up for consideration on **04.08.2020**.



(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi

25.07.2020

FIR No. 554/2020
Police Station : Rajouri Garden
State Vs. Suraj
U/s 376(2)(n)/506/328 IPC

25.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

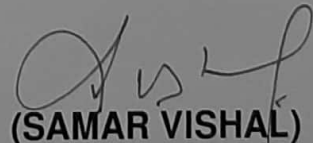
Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Dharmender Kumar, Ld. Counsel for accused/applicant.

This is a fresh application for grant of bail to accused Suraj.

Since this is a bail application for the offence punishable u/s 376 (2), it is mandatory to issue notice to the complainant/victim. Accordingly, issue notice to the complainant/victim for the next date.

Bail application be listed on 30.07.2020.



(SAMAR VISHAL)

Addl. Sessions Judge-08
West District, THC Delhi

25.07.2020